

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Customs Appeal No.70018 of 2013

(Arising out of Order-in-Original No.CCP/NER/13/2012 dated 09.11.2012 passed by
Commissioner of Customs (Preventive), North Eastern Region, Shillong, Meghalaya.)

Shri Ashok Kumar Agarwal

Proprietor of M/s. Bharti Traders

(41/119, Barahaji Ka Rasta, Gangouri Bazar, Jaipur, Rajasthan.)

...Appellant

VERSUS

Commissioner of Customs (Preventive), NER, Shillong

.....Respondent

(110, Mahatma Gandhi Road, Shillong, Meghalaya.)

WITH

Customs Appeal No.70194 of 2013

(Arising out of Order-in-Original No.CCP/NER/13/2012 dated 09.11.2012 passed by
Commissioner of Customs (Preventive), North Eastern Region, Shillong, Meghalaya.)

Shri V.Z. Kapmawia

(S/o (L) H.V. Bawiha, Thingdawl Hmar Veng, Kolasib District, Mizoram.)

...Appellant

VERSUS

Commissioner of Customs (Preventive), NER, Shillong

.....Respondent

(110, Mahatma Gandhi Road, Shillong, Meghalaya.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO.75555-75556/2023

DATE OF HEARING : 1 June 2023

DATE OF DECISION : 1 June 2023

Per : ASHOK JINDAL :

On matter being called, neither anybody appeared on behalf of the Appellants nor is there any adjournment request in spite of notice having been sent to them well in advance. It is appearing that the Appellants are not interested in pursuing their Appeals before the Tribunal.

2. In these circumstances, the Appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Pooja